

GOVERNMENT OF INDIA  
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

**LOK SABHA**  
**UNSTARRED Diary NO. 4352**  
**TO BE ANSWERED ON 12.12.2016**

**MNC IN MSME SECTOR**

4352. SHRI SADASHIV LOKHANDE :  
SHRI AJAY NISHAD :

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state;

- (a) whether various multinational companies have reportedly entered small scale industry sector in an illegal manner and if so, the details thereof;
- (b) whether the Government has received complaints from the Federation of Association of Small Industries of India in this regard;
- (c) if so, the details thereof; and
- (d) the corrective steps taken/proposed to be taken thereon to protect and promote the MSME sector?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF  
MICRO, SMALL AND MEDIUM ENTERPRISES  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a)to(d): On the recommendation of the Advisory Committee on reservation, constituted under the provisions of the Industries (Development & Regulation) Act, 1951, Government of India vide notification no. S.O. 998(E) dated 10.04.2015, has de-reserved the remaining 20 items from the erstwhile list of items reserved for exclusive manufacture in Micro and Small Enterprises (MSE) sector. Since then there is no report of illegal entry of multinational companies into Small Scale Industry Sector (now MSE Sector). As on date, there is no item reserved for exclusive manufacture in SSI (now MSE) sector.

However, the Ministry of MSME is implementing various schemes to promote and develop the Micro, Small and Medium Enterprises sector. These, inter alia, includes International Cooperation, Prime Minister Employment Generation Programme, Market Development Assistance, Credit Linked Capital Subsidy Scheme, MSE-Cluster Development Programme, Credit Guarantee Scheme and National Manufacturing Competitiveness Programme etc.

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